# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA

## **UNSTARRED QUESTION NO. 4094**

TO BE ANSWERED ON MONDAY, AUGUST 18, 2025 / SRAVANA 27, 1947 (SAKA)

## **ALLEGATIONS AGAINST SEBI CHAIRPERSON**

# 4094: DR. BACHHAV SHOBHA DINESH:

Will the Minister of *Finance* be pleased to state:

- (a) the action taken by the Government on the allegations of conflict of interest against the SEBI Chairperson;
- (b) whether the allegations were investigated by the concerned authorities and if so, the details thereof;
- (c) whether the Government has taken any action against the SEBI Chairperson for not appearing before the Public Accounts Committee of Parliament;
- (d) the manner in which the Government plans to restore trust in the country and ensure effective oversight over SEBI and similar regulatory bodies;
- (e) whether there is any existing or pending Lokpal cases regarding the same, if so, details thereof; and
- (f) the action taken by the Government in this regard?

## **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (f): The Board of SEBI has adopted a Code on Conflict of Interests for Members of its Board, including the Chairperson, to ensure that the Board conducts itself in a manner that does not compromise its ability to accomplish its mandate or undermine the public confidence in the ability of its Members in discharging their responsibilities.

The Committee on Public Accounts considered the request for exemption from personal appearance by the Chairperson, SEBI due to a sudden and unavoidable personal exigency and adjourned the meeting.

There are no pending Lokpal cases against former Chairperson, SEBI.

\*\*\*\*